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Title: Alleged financial irregularities committed by Delhi and District Cricket Association.

SHRI KIRTI AZAD (DARBHANGA): Delhi and District Cricket Association has illegally occupied land in Delhi for the purpose of promoting cricket. DDCA organizes unauthorized commercial tournament IPL on non-leased land, which is not in existence since 2002. While no Government property can be sub-leased, DDCA has illegally constructed 10 corporate boxes in 2005 and has collected 36 crore having leased these boxes illegally for 10 years to corporates such as ONGC and Gannon Dunkerley & Company Limited. There is a rampant evasion of entertainment tax by under-pricing a large number of tickets at a mere Rs. 100 while other spectators have to pay Rs. 10, 000 to Rs. 30,000 per seat, causing a loss of Rs. 5 crore per match. The Government should take immediate steps to recover Rs. 36 crore and entertainment tax that has not been paid to the Government for every IPL match over the last 7 years by the DDCA. ...(*Interruptions*)

HON. CHAIRPERSON : Shri Thupstan Chhewang – not present.

...(*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY : Sir, I want to say something. Please allow me to speak. ...(*Interruptions*)